

Delicensing of Schedule 'A' Industries

2566. SHRI SIMON TIGGA : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government are contemplating to delicense and open up Schedule 'A' of the Industries (Development and Regulation) Act in the areas of Defence equipment, coal mining, power plants, oil exploration and refining, port development, air transport, construction of roads and bridges etc.; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) :

(a) No, Sir.

(b) Does not arise.

Taking over of Madras Petro-Chemicals

2567. SHRI K. RAMAMURTHY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Madras Oil Refineries Limited is supplying the basic raw material to a unit called Madras Petrochemicals in the private sector;

(b) whether presently this unit is being managed by Industrial Development Bank of India;

(c) whether it is proposed to take over this unit as a subsidiary of Madras Oil Refinery; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA KOHTAGI) : (a) Yes Sir.

(b) Yes Sir.

(c) No Sir.

(d) The decision is only to rehabilitate the unit and MRL'S role is limited to supply of some base feed stock and buy back the processed product from Madras Petrochemicals Limited.

Raids on Teatle Firms for spurious stamping

2568. SHRI MANIK REDDY : Will the Minister of INDUSTRY be pleased to state :

(a) whether raids were carried out recently on some textile traders in Delhi for spurious stamping on cloth etc as reported in 'The Economic Times' of 28 June, 1986;

(b) if so, the details thereof;

(c) whether Government have any proposal to bring such cases to the notice of the consumers and consumer voluntary organisations at the earliest;

(d) the corrective steps taken in this matter; and

(e) whether surveillance is proposed to be intensified to protect consumers ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) :

(a) Yes, Sir.

(b) On a complaint filed before the Court of Chief Metropolitan Magistrate u/s 78/79 of the Trade and Merchandise Marks Act, 1958 the Court directed search of certain premises as a result of which 20 gunny bags containing spurious textile material bearing trade mark of M/s Gwalior Rayons Silk Mfg. (Wvg.) Company Limited were seized.

(c) to (e). The Trade and Merchandise Marks Act, 1958 contains adequate penal provisions for applying false trade marks and for selling goods bearing false trade marks. The amended Copyright Act, 1957 and the Monopolies and Restrictive Trade Practices Act, 1969 also contain provisions to deal with these practices. Grant-in-aid is provided to voluntary consumer organisations for generating consumer awareness by organising consumer education programmes.